

**GOVERNMENT OF INDIA
ATOMIC ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:518

ANSWERED ON:07.08.2013

NUCLEAR DEAL WITH FRANCE

Chowdhury Shri Bansagopal;Haque Shri Sk. Saidul;Saha Shri Anup Kumar

Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether the Government has signed the commercial agreement with the French company AREVA for building two nuclear reactors at Jaitapur;

(b) if so, the details thereof;

(c) whether costly imported reactors are allegedly being considered by the Government under nuclear energy programme without thorough safety review or detailed techno-economic analysis; and

(d) if so, the response of the Government thereto?

Answer

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY) :

(a) No, Sir.

(b) Does not arise.

(c)&(d) Safety is accorded the utmost priority in all aspects of nuclear power Reactors based on foreign cooperation are set up only after their safety is reviewed and certified by the regulatory authority in the vendor country and Atomic Energy Regulatory Board (AERB) in India. Such reactors are set up strictly in accordance with the stage-wise clearances accorded by the AERB after thorough reviews. Discussions on the techno-commercial aspects are directed towards the fundamental objective of ensuring a viable tariff of electricity to be generated by these reactors.